15.79

- (b) if so, to what extent and details thereof; and
 - (c) if not, reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI_BHAGWAT JHA AZAD): (a) to (c). No, Sir, the National Wage Policy has not yet been finalised: It is proposed to be finalised in consultation with the representatives of employers, workers and other interests concerned at the next Tripartite Labour Conference.

Repayment of Iranian Loan for Kudremukh Project

3776. SHRI S. M. KRISHNA: Will the Minister of STEEL AND MINES be pleased to state:

- (a) whether India has stopped repayment of Iranian loan for the Kudremukh.

 Project:
 - (b) if so, the reasons for the same;
- (c) whether some instalments and the interest thereof have already been paid;
- (d) if so, what is the total amount paid back so far;
- (c) whether some Indian delegation went to Tehran to negotiate in the matter keeping in view the future of the project; and
 - (f) if so, the results thereof?

THE MINISTER OF STATE IN THE MINISTRIES OF INDUSTRIES AND STEEL AND MINES (SHRI CHARAN-JIT CHANANA): (a) and (b). The question of repayment of Iranian loan is at present linked up with the settlement of outstanding issues, including the release of balance amount of the contracted loan and the preparedness of Iran to lift Kudremukh concentrate.

- (c) Yes, Sir.
- (d) A total amount of 36,627,71 US dollars has been paid so far.
 - (e) Yes, Sir.
 - (f) The talks were inconclusive.

Arrears of Provident Fund in Exempted and Unexempted Establishments

3777. SHRIMATI SUSEELA GO-PALAN: Will the Minister of LABOUR be pleased to state:

- (a) the total amount of arrears that are due from the exempted establishments having their own Provident Funds and from the unexempted establishments as on date;
- (b) whether it is a fact that the rate of arrears from the exempted establishments are far more than the unexempted establishments; and
- (c) if so, will it not adversely affect the interest of the workers if more establishments are given exemption as recommended by Ramanujam Committee and accepted by Government?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARAMVIR): (a) According to available information, the amount of contributions to the Employees Provident Fund assessed and in attears as on 30-9-1981 was as follows:—

Unexempted establishments Rs. 28.15 crores

Exempted establishments Rs. 17.19 crores

- (b) The percentage of arrears in relation to the total contributions received in respect of the exempted establishments is less as compared to unexempted establishments.
 - (c) Does not arise.

विल्ली में पेट्रोल पम्पों पर डकंतियां

3778. श्री जैनुल बशर: क्या गृह मंत्री यह बताने की किपा करेंगे कि:

(क) पिछले तीन सालों के दौरान म्रालग-म्रालग दिल्ली में पेट्रोल पम्पों पर कितनी डकैतियां पड़ीं ;